

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD.

Dated : This the 13th day of November 2003

Contempt Application no. 56 of 2003

in

Original Application no. 996 of 2002.

Hon'ble Maj Gen KK Srivastava, Member (A)

Hon'ble Mr. A.K. Bhatnagar, Member (J)

Raju Singh, S/o Late Sri R.S. Singh,  
r/o Post Gorakhnath, Rajendra Nagar (West) Colony,  
Distt. Gorakhpur.

...Applicant

By Adv : Sri A.K. Srivastava

Versus

1. Lt. General, Sri Hari Uniyal, Engineer-in-Chief,  
Army Head Quarter, Kashmiri House,  
New Delhi.
2. Col A.K. Satpathi,  
137, Works Engineer Head Quarter,  
C/o 99 APO, Dimapur, Nagaland.
3. Maj Sanjeev Kumar,  
Garrison Engineer, 868, Engineer Works Station,  
C/o 99 APO, Dimapur, Nagaland.

... Respondents


By Adv : Sri V.V. Mishra

ORDER

Hon. Maj Gen KK Srivastava, AM.

This contempt application has been filed, under section 17 of the A.T. Act, 1985, for wilful disobedience of the order of this Tribunal dated 11.9.2002 passed in OA no. 996 of 2002, by which the respondents were directed to decide and to pass final order on the application already submitted to the applicant within a period of four weeks from the date of

...2/-



2.

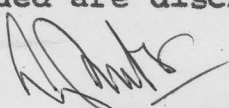
receipt of the order.

2. Learned counsel for the respondents submitted that the case of the applicant was considered by the respondents. His application for compassionate appointment was rejected vide order dated 30.1.2003 and communicated to the applicant on his Gorakhpur's address. Concealing this fact, the applicant filed this contempt application on 7.4.2003. Learned counsel for the respondents further submitted that the applicant, even after filing this contempt application on 7.4.2003, approached the respondents and his case was referred to the Board of Officers, which again rejected his application on 30.6.2003.

3. Counter affidavit was served on the learned counsel for the applicant on 11.9.2003 but no rejoinder affidavit has been filed so far. We have perused the annexures filed by the respondent's counsel alongwith counter affidavit. Letters dated 02.08.2002, 30.1.2003 & 30.6.2003 have been filed by which the applicant was informed that his case was rejected by the respondents for appointment on compassionate grounds. Perusal of the letter dated 2.8.2002 reveals that the applicant filed OA no. 564 of 2000 which was decided by this Tribunal by order dated 30.5.2000 and in compliance to the order of this Tribunal dated 30.5.2000, the respondents informed the applicant that his application was rejected.

4. We observe with anguish that the applicant has not approached this Tribunal with clean hands and has tried to suppress the facts. No case for contempt is made out. The contempt application is rejected. Notices issued are discharged.

  
Member (J)

  
Member (A)